

In The Central Administrative Tribunal
Principal Bench

CP-20/98
in
OA-21/97

33

New Delhi this the 19th day of November, 1999.

Hon'ble Mr. Justice V.Rajagopala Reddy, Vice Chairman(J).

Hon'ble Smt. Shanta Shastry, Member(A).

Ramesh Chander Sharma
S/o Sh. J.P.Sharma
R/o 107, Srinagar, Shakurbasti,
Delhi. Applicant
(By Advocate Shri Shyam Babu)

Versus

1. Ms.Satvir Silus
Director of Education
Directorate of Education
Old Sectt. Delhi.
2. Mrs. Mohindra
Dy.Director of Education(Distt.West)
Karampura ,New Motinagar,
New Delhi.
3. Sh. O.P. Vijay
Principal
Govt. Boys Sr. Sec.School,
Katewads, Delhi. Respondents
(By Advocate Sh. Rajinder Pandita)

ORDER(Oral)

By Reddy.J-

1. The CP is filed alleging that the retiral benefits were not released as directed by the court and that the undertaking given by the respondents to communicate the order releasing the retiral benefits.

2. In view of the decision taken in the above OA,

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3A

and in view of the main grievance in the OA being that the respondents had not released the pensionary benefits to the applicant as the Respondents are now directed to release all the pensionary benefits to the applicant the C.P. is closed. No costs.

Shanta &
(SMT. SHANTA SHAstry)
M(A)

Ch. B. R. Reddy
(V. RAJAGOPALA REDDY)
V.C. (J)

RB.